

A.M. BHARWAD AND OTHERS  
v.  
STATE OF GUJARAT AND OTHERS  
(Criminal Appeal No. 1585 etc.)

AUGUST 26, 2010

[P. SATHASIVAM AND B.S. CHAUHAN, JJ.]

*FIR – Two FIRs – Investigation into – Permissibility – Held: The issue elaborately decided in Babubhai's case\*.*

*Investigation – Re-investigation and further investigation – Propriety of charge-sheet, if investigation held to be unfair and vitiated – Held: The issues elaborately decided in Babubhai's case\*.*

**\*Babubhai v. State of Gujarat and Ors. Judgment dated 26.8.2010, decided by Supreme Court.**

CRIMINAL APPELLATE JURISDICTION : Criminal Appeal No. 1585 of 2010.

From the Judgment & Order dated 22.12.2009 of the High Court of Gujarat at Ahmedabad in Criminal Misc. Application No. 8361 of 2009.

WITH

Crl. A. Nos. 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595-97, 1598 of 2010.

U.U. Lalit, P.S. Narsimha, R.K. Abichandani, C.A. Sundram, Tushar Mehta, AAG. Ankur Chawla, Rahul Pratap, Jayant Mohan (for COAC), Vimal Chandra S. Dave, Laxmi Abichandani, Sunil Patel, Hemantika Wahi, Meensha

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\*. (2010) 10 SCR 651.

A Lovkumar, Nupur, Sushil Kumar Jain, Puneet Jain, Rohini Musa, Abhishek Gupta, Zafar I., Anandh Kannan, P.K. Dey, Anirudh Sharma, A.K. Sharma, V.K. Biju, D.R. Bhatt, D.K. Garg, Keshav C. Thakur for the appearing parties.

B The following of the Court was delivered

**DR. B.S. CHAUHAN, J.** 1. Leave granted in all the Special Leave Petitions.

2. All these matters have been filed by the persons  
C aggrieved by the Judgment and order of the High Court of Gujarat dated 22.12.2009 in connected cases. The detailed judgment and order has been passed today i.e. on 26.8.2010 in Criminal Appeal No. 1599 of 2010 (arising out of SLP (Crl.) No 2077 of 2010 – *Babubhai vs. State of Gujarat & Ors.*), and  
D Criminal Appeal Nos. 1600-1605 of 2010 (arising out of SLP (Crl.) Nos.3235-3240 of 2010-*State of Gujarat & Ors. vs. Ganeshbhai Jakshibhai Bharwad & Ors.*).

3. The issues raised in all these matters have been dealt  
E with elaborately while deciding the aforesaid appeals. Thus, all these appeals stand disposed of in terms of the said Judgment and order. The parties herein shall be entitled to the relief, if any, in accordance with the said Judgment.

R.P.

Appeals disposed of.